GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 386 TO BE ANSWERED ON 03RD FEBRUARY, 2017

STERILIZATION PROCEDURE

386. SHRI GAJENDRA SINGH SHEKHAWAT:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Hon'ble Supreme Court has given the suggestions in the judgement of the Devika Biswas Vs. Union of India and others, regarding the preparation of the list of State-wise district-wise or region wise panel of doctors approved for carrying out the sterilization procedure;
- (b) if so, the details of such State-wise list that has been prepared;
- (c) whether the list is available in the public domain and also whether the list contains all necessary particulars of each doctor and not merely the name and designation; and
- (d) if so, the details in this regard?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

- (a): Yes.
- (b) to (d): As per the directions of Hon'ble Supreme Court, the list of empanelled service providers, along with the name, designation, place of posting and contact details has been prepared and is available in the public domain in the respective State websites.